

(c) the details of manner in which investors were duped and later on compensated; and

(d) the remedial measures taken to curb this menace in future?

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM): (a) to (d). Section 631 of the Companies Act, 1956, provides that any person or persons who trade or carry on business under any name or title of which the last word or words are 'Limited' or 'Private Limited', unless duly incorporated under the said Act, shall be punishable with fine not exceeding Rupees Fifty for every day upon which that name or title has been used.

During the last three financial years, prosecutions have been filed in two such cases in 1993-94.

Infrastructural Development

4490. SHRI TH. CHAOBA SINGH: Will the Minister of INDUSTRY be pleased to state:

the details of investment made by the Union Government in Central Public Sector Undertakings in North Eastern States during Seventh and Eighth Five Year Plans?

THE MINISTER OF INDUSTRY (SHRI MURASOLI MARAN): The investment made by Central Government in Central Public Sector Undertakings located in North-Eastern states during the Seventh Five Year Plan and First three years of Eighth Five Year Plans were Rs. 3022.96 crores and Rs. 4894.92 crores respectively.

Contract Labourers in CIL

4491. SHRI HARADHAN ROY: Will the Minister of COAL be pleased to state:

(a) whether contract labourers are still engaged in different subsidiaries of Coal India Limited;

(b) if so, the number of such labourers working in CIL at present and during each of last three years, subsidiary-wise;

(c) the number of contract Labourers regularised during each of the last three years, subsidiary-wise;

(d) the reasons for not regularising the rest contract labourers so far; and

(e) the time by which they are likely to be regularised?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRIMATI KANTI SINGH): (a) Coal India Limited and its subsidiaries do not engage any labour on contract for execution of work of permanent and perennial nature.

However, jobs which do not fall under the prohibited categories under Section-10 of the Contract Labour (Regulation & Abolition) Act, 1970 are awarded to contractors who engage their own workers.

(b) to (e). Do not arise.

Burn Standard Co.

4492. SHRI JAYANTA BHATTACHARYA: Will the Minister of INDUSTRY be pleased to state:

(a) whether attention of the Government has been drawn towards the present condition of Burn Standard Co. Limited's Off-shore Project Unit at Jellingham, West Bengal;

(b) if so, the details thereof; and

(c) the steps being taken towards revival of the said unit?

THE MINISTER OF INDUSTRY (SHRI MURASOLI MARAN): (a) Yes, Sir.

(b) and (c). Lack of infrastructural facilities and lack of adequate orders are mainly responsible for the inadequate performance of off-shore division. BSCL is presently before BIFR and a revival scheme is under preparation which would inter alia examine the problems of off-shore division for viable solutions.

Diversion of Goods

4493. SHRI SULTAN SALAHUDDIN OWAISI: Will the Minister of COMMERCE be pleased to state:

(a) whether Reserve Bank of India has taken serious note of increase in number of illegal diversion of goods meant for Russia under debt repayment funds to third countries;

(b) if so, the details thereof;

(c) whether any concrete steps in this regard have been taken by the Government;

(d) if so, the details thereof;

(e) whether India has pointed out that Russian agencies should keep the Indian Government informed of various developments relating to allocation of rupee funds so that these could be monitored effectively by both sides; and

(f) if so, the extent to which both the countries have been able to check the situation?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI BOLLA BULLI RAMAIAH): (a) and (b). Yes, Sir. On detection of such cases, Reserve Bank of India